

Chapter 8

THE MEMBERS OF PARLIAMENT (OFFICE EXPENSE ALLOWANCE) RULES, 1988

G.S.R. 1093 (E). – The following rules which have been made by the Joint Committee constituted under sub-section (1) of Section 9 of the Salary, Allowances and Pension of Members of Parliament Act, 1954 (30 of 1954), after consultation with the Central Government, in exercise of the powers conferred on it by Clause (f) of sub-section (3) of the said section and have been approved and confirmed by the Chairman of the Council of State and the Speaker of the House of the People, as required by sub-section (4) of that section, are published for general information-

THE MEMBERS OF PARLIAMENT (OFFICE EXPENSE ALLOWANCE) RULES, 1988¹

(As amended upto 13th December, 2010)

1. Short Title and Commencement. – (1) These rules may be called the Members of Parliament (Office Expense Allowance) Rules, 1988.

(2) They shall be deemed to have come into force on 1st day of April, 1988.

2. Definitions. – In these rules, unless the context otherwise requires:-

(a) “Act” means the Salary, Allowances and Pension of Members of Parliament Act, 1954.

(b) “Office expense” means expenses on stationery, postage and Secretarial help as are not covered by other rules.

² **[3. Amount of Office Expense Allowance.-** A member shall be entitled to receive office expense allowance under Section 8 of the Act at the rate of rupees forty-five thousand per mensem, out of which-

(a) rupees fifteen thousand shall be for meeting expenses on stationery item and postage; and

(b) the Lok Sabha or the Rajya Sabha Secretariat may pay up to rupees thirty thousand to the person(s) as may be engaged by a Member for obtaining Secretarial assistance and one such person shall be computer literate duly certified by the Member.]

4. Office Expense Allowances to be in Addition to other Allowances etc. – For the removal of doubts, it is hereby declared that the office expense allowance admissible under these rules shall be in addition to, and not in derogation of, any other allowances or facilities admissible (whether in cash or in kind) under any other rules for the time being in force.

[F. No. 25/1/MSA/88]

¹ Published in the Gazette of India, Extraordinary, Part II, Section 3, sub-section (i), dated the 25th November,

1988 effective from 1st April, 1988.

² Substituted by G.S.R. No. 966 (E), published in the Gazette of India, Extraordinary, Part II, Section 3, sub-section (i), dated the 13th December, 2010.